

CC No. : 02/2020
CBI Vs. S.K.Pathrella & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

22.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present : Sh. Navin Kumar Giri, Ld. PP for CBI.
None for accused no. 1.
Accused no. 2 Sanjeev Arora in person.
Accused no. 3 Vikram Arora in person.
None for accused no. 4, Virendera Rajora and
accused no. 5, John Luthar.

On 16.03.2020, accused no. 5 submitted that the record of this case has been sent to Hon'ble Delhi High Court.

Trial against accused no. 1 has been stayed by Hon'ble Delhi High Court.

Accused no. 5 had submitted on the last date of hearing that he had filed an application before Hon'ble Delhi High Court for sending the file so that pending applications could be decided.



It is noted that my Ld Predecessor has observed that since the main file is with Hon'ble Delhi High Court, the application filed by accused no. 4 and accused no. 5 for supplying documents cannot be heard and that applications moved by accused no. 4 and

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accused no. 5 for bail also could not be considered due to non-availability of file.

On the last date of hearing, accused no. 4 and accused no. 5 submitted that the applications for bail may be kept pending till the file is received from Hon'ble Delhi High Court.

Under the facts and circumstances, the matter is adjourned to 06.08.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



Arvind Kumar

(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/22.06.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
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Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 500, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

22.06.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.16/DHC/2020 dated 13.06.2020 in view of the pandemic Covid-19.

Present: Sh. Rajat Manchanda, Ld. Counsel for applicant
Ajeit Saksena.
Sh. N.K.Matta, Ld. Spl. PP for ED.

Sh. Rajat Manchanda, Ld. Counsel for applicant Ajeit Saksena has filed an affidavit of Ajeit Saksena informing about his proposed visit to UAE on 2nd July 2020 through email to readercbi10radc@gmail.com.

Same be taken on record.

Ld. Counsel for applicant Ajeit Saksena submits that this Court has permitted the applicant to travel abroad and an interim order was passed on 18.12.2019 and this order continued to operate because of different orders passed by Hon'ble High Court extending the interim orders. Ld. Counsel for applicant further submits that he will be sending all the relevant orders to the email of Reader and will also



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provide copy of the said documents to Ld. Counsel for Enforcement Directorate.

Ld. Counsel for Enforcement Directorate submits that the matter may be adjourned as he wants to seek instructions from ED.

Under the facts and circumstances, the matter is adjourned to 26.06.2020.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
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Rouse Avenue Court
New Delhi/22.06.2020

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